

**Government of Jammu and Kashmir**  
**Home Department**  
Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**

**Jammu the 23<sup>rd</sup> December, 2021**

S.O 434.- In exercise of powers conferred by sub-clause (b) of clause (1) of the Witness Protection Scheme, 2018, the Lieutenant Governor is pleased to notify 5<sup>th</sup> of December, 2018 as the date on which the said Scheme shall be deemed to have come into force in the Union Territory of Jammu and Kashmir.

By order of the Lieutenant Governor.

Sd/-

**(Shaleen Kabra) IAS**

Principal Secretary to the Government

No: HOME-LA/49/2021-05-HOME

Dated:23.12.2021

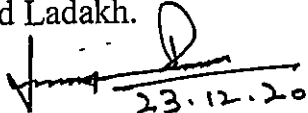
**Copy alongwith the copy of the Witness Protection Scheme, 2018 to the:**

1. Ld. Advocate General, J&K.
  2. Director General of Police, J&K.
  3. Principal Secretary to the Hon'ble Lt. Governor, J&K.
  4. Principal Secretary to the Government, General Administration Department.
  5. Director General of Prosecution, J&K.
  6. Secretary to the Government, Department of Law, Justice & PA.
  7. Director Information, J&K.
  8. Director Archives, Archaeology and Museums.
  9. Private Secretary to the Chief Secretary.
  10. Private Secretary to the Principal Secretary to the Government, Home Department.
  11. General Manager, Government Press, Srinagar for publication in the extra-ordinary issue of the Government Gazettee.
- ✓2.1/c web site.

Copy also to the Additional Secretary (JKL), Ministry of Home Affairs, Government of India.

**Copy also to the:**

1. Registrar General, High Court of Jammu & Kashmir and Ladakh.
2. All Principal District & Sessions Judge(s), UT of J&K.

  
23.12.2021  
(Syed Sarfaraz Rizvi)

Additional Secretary to the Government